

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 4  
CP No. 23/Chd/Chd/2023  
Under Section 252(3), CA 2013**

**In the matter of:-**

Jason Communication Pvt. Ltd	Vs.	...Petitioner
ROC, Punjab and Chandigarh		...Respondent

**Present:** Ms. Veenu Marwaha, Advocate for the petitioner.

The present petition has been filed under Section 252(3) of Companies Act, 2013 for restoration of the name of the company which was struck off by ROC. Heard. Issue notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana as well as IBBI for 26.05.2023. The petitioner shall collect the notices from the Registry and send the same to the aforesaid authorities with copy of the petition and entire paper book immediately by speed post and e-mail, if available and file affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Reports, if any, be filed by aforesaid authorities within two weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List on 26.05.2023.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

March 09, 2023  
PRF

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**